SHRI JYOTIRMOY BOSU: That information must have passed through the hon. Minister. He should have applied his commonsense whether the statement is one which people will believe. It is a cock and bull story (*Interruptions*).

MR. SPEAKER: A judicial enquiry is going on. It is a matter which is *sub judice*. The hon. Minister has supplied whatever information he has got.... (*Interruptions*). Do not put too much into your allegations. I am not allowing it For instance, I cannot scrutinise every information that comes to me.... (*Interruptions*).

श्री फूलचन्द वर्मा (उज्जैन) : मंत्री महोदय ने अपने वक्तव्य में कहा है कि उन चारों सिपाहियों के विरुद्ध 307 सैक्शन के मातहत केस दर्ज किया गया है। जब कि किसी व्यक्ति को मरडर किया गया है तो उनके विरुद्ध 302 के मातहत मुकद्दमा क्यों नही दर्ज किया गया है? दूसरी बात मैं यह कहना चाहता हू कि अब किसी व्यक्ति को पुलिस कस्टडी मे लते है तो उस के पहले उस की तलाशी ली जाती है तो फिर इस पुलिस कस्टडी के बाद उसे किरोसीन आयल कैसे मिल गया जिसे कि उसने अपने ऊपर डाल लिया और इतना ही नही बल्कि उसने माचिस लगा कर आग भी लगा ली। अब यह सब मनगढन्त है। मदन की भावना को ध्यान में रखते हुए इस बारे मे सदन में पूरे डिस्कशन का मौका इसी सैशन के दौरान मिलना चाहिए।

MR. SPEAKER: That matter is over now. I am not allowing any discussion now.... (*Interruptions*). It is all over now. We will take up papers laid on the Table.

12.19 hrs.

PAPER LAID ON THE TABLE

VEGETABLE OIL PRODUCTS CONTROL (AMENDMENT) ORDER, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Sir, I beg to lay on the Table a copy of the Vegetable Oil Products Control (Amendment) Order, 1972 (Hindi and English versions) published in Notification No. GSR. 464(E) in Gazette of India dated the 24th November, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-4054/72].

12.19½ hrs.

RE: BUSINESS OF THE HOUSE

SHRI JYOTIRMOY BOSU (Diamond-Harbour): Sir, I have given notice of a motion.. .

MR. SPEAKER: No, I am not allowing it.

SHRI JYOTIRMOY BOSU: Sir, I have written to you . (*Interruptions*)

MR. SPEAKER. Order, order. I am not allowing it May I request you to please allow me to conduct the business of the House? You are getting up every time without my permission (*Interruptions*)

अगर माननीय सदस्य इसी तरह करेंगे तो लोक सभा चलेगी कैसे? और यह बीमारी सरकारी बैंचो की तरफ भी है। (व्यवधान) में यहा कार्रवाई चलाने के लिये बैठा हूं या शोर सुनने के लिये? अगर शोर सुनना है तो में आराम से बैठ कर सुनूगा, कानो मे रुई डाल लूगा। यह इधर से भी होता है और उधर से भी।

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I want to raise a completely procedural issue, let alone the merits of the case. The question is as to whether any proposition which is sought to be brought before the House by an hon. Member and admitted by the Chair can be objected to by the Government.